

**SUPREME COURT OF INDIA**  
**ADMN. MATERIALS (P&S)**  
*(Tilak Marg, New Delhi-110001)*

F.No. 179/AM/23/SCI(AM)  
Dated: 31 January, 2024

**FORWARD AUCTION NOTICE THROUGH GeM**

**Sub: Auction of Various Condemned Furniture and Other Misc. Items (1,000 Nos.) on “As is Where is Basis” and “Whatever There is Basis”**

**RESERVED PRICE:** Rs. 7,98,000/- (Rupees Seven Lakh and Ninety Eight Thousand only) for 1,000 Nos. of condemned furniture and other misc. items.

1. Online bids through GeM portal are invited for auction of various condemned furniture and other misc. items in the Supreme Court premises on “AS IS WHERE IS BASIS” and “WHATEVER THERE IS BASIS.” The bids will be received online through GeM (Forward Auction) only and shall be opened as per SOP of GeM.
2. The items shall be sold to the bidder who will quote the consolidated highest rates. The bids are invited for the whole lot (i.e., all the items contained in the list of obsolete items as detailed at Annexure ‘A’) and no bid would be accepted for any part of the same.
3. Important dates of tender related activities are as under:

SL.NO.	DESCRIPTION	SCHEDULE
1.	Notice Publishing Date	31 January, 2024
*2.	Date of Inspection of the Items Start Date	1 February, 2024 (11:00 AM)
*3.	Date of Inspection of the Items End Date	5 February, 2024 (4:00 PM)
4.	EMD Payment Start Date	6 February, 2024 (11:00 AM)
5.	EMD Payment End Date	7 February, 2024 (4:00 PM)
6.	Auction Start Date & Time	8 February, 2024 (11:00 AM)
7.	Auction End Date & Time	10 February, 2024 (11:00 AM)

\* The items can be inspected on 1, 2 & 5 February, 2024 between 11:00 a.m. and 4:00 p.m. and on 3 February, 2024 between 11:00 a.m. and 1:00 p.m. Interested bidders, if so desire, may contact Branch Officer, Admn. Materials (P&S) at Telephone No. 011-23115941 or personally visit Pass Counter No. 1, Additional Building Complex, Supreme Court of India along with copy of proof of ID, for inspection of the said items.

4. The bidders are required to provide **Demand Draft of Rs.5,000/- (Rupees Five Thousand only)** drawn in favour of **“The Registrar (Admn.), Supreme Court of India, New Delhi”** as Earnest Money which will be refunded to the unsuccessful tenderer on their written request with respect thereto. Name of the firm, telephone number and name of the job may be indicated on the reverse side of the Demand Draft. **The original EMD (DD) (to be prepared on or after publication date of this tender) must be submitted in a sealed envelope superscribing the title of this auction, at the Reception Counter No. 17 (R&I), Supreme Court of India well before the due date and time as mentioned in the important dates.** The all applicable bank charges shall be borne by the bidder and he/she shall not have any claim whatsoever on this account on the Registry. **Tender not accompanied with the EMD is liable to be rejected.**
5. The Registry will deal with the bidder directly and no middlemen/ commission agents, etc., should be asked by the bidder to represent their cause and they will not be entertained by the Registry. The tender form is not transferable and agency shall not be permitted to transfer their rights and obligations to any other person/organization or otherwise.
6. **The reserved price is Rs. 7,98,000/- (Rupees Seven Lakh and Ninety Eight Thousand only) for the 1,000 Nos. of condemned furniture and other misc. items** as per Annexures ‘A’.
7. After the issuance of contract order to the successful/highest vendor by the Registry, the said bidder shall have to deposit the **FULL PAYMENT** to the Registry within a period of 5 working days and thereafter, after the date of depositing the said full payment, the vendor shall have to remove the obsolete items within 10 days. The full payment has to be made in the form of an Account Payee Demand Draft (DD) in favour of **“The Registrar (Admn.), Supreme Court of India, New Delhi.** If the highest bidder fails to lift the items within 10 days as aforesaid, the bid security (EMD) deposited will stand forfeited.
8. The successful bidder will have to abide by the terms and conditions as may be fixed from time to time by the Registry of the Supreme Court of India, New Delhi towards auction of various condemned furniture and other misc. items.
9. The successful bidder shall inform the Registry regarding the list of labourers and details of the vehicles well in advance and collect its entry pass. He/She shall ensure that the personnel so deployed should maintain due decorum as well as prohibit its labourer on duty from smoking or lighting fire within the premises where they are deployed and also restrain them from collaborating or mixing up with any outside element or with the workers/ staff of the advocates, etc.
10. The Registry shall have no liability, financial or otherwise, for any harm/ damage/ injury incurred by the manpower deployed by the successful tenderer in the course of performing of the work. Neither the successful tenderer nor his workers shall have any claim on this Registry

for compensation or financial assistance on this account.

11. The Registry, in its discretion, reserves the right to reject or accept any bid, partly or completely, at any time without assigning any reason therefor. The decision of the Committee of Officers conducting the auction shall be final.
12. The successful bidder shall take away the condemned furniture and other misc. items at their own cost and responsibility immediately on taking delivery and in any case within the time prescribed for this purpose. Supreme Court Registry shall not in any manner be concerned with or responsible for these items and will have no liability whatsoever after the delivery of said items to the successful bidder.
13. Conditional bid will not be entertained. If the bid is withdrawn by the concerned party at any time after it is provisionally accepted, the entire money deposited by him shall stand forfeited.
14. In case of default of any conditions stated in regard to, by the successful bidder during the period of their engagement, the earnest money shall stand forfeited without any further notice of opportunity.
15. It shall be presumed that the bidder has fully inspected the furniture and other misc. items before the auction. The Registry shall not be responsible and shall not entertain any complaint in respect of the said items subsequently.
16. The Registry of the Supreme Court of India has the absolute right to accept or reject any or all offers, adjourn, postpone or cancel the auction.

  
(Anil Kumar Sharma)  
Additional Registrar (AM)  
31.01.2024

**Encl.: Annexure 'A'**

SUPREME COURT OF INDIA  
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F.No. 179/AM/23/SCI(AM)  
Dated: 31.01.2024

**FORWARD AUCTION NOTICE THROUGH GeM**

**Sub: Disposal of Various Condemned Furniture and Other Misc. Items (1,000 Nos.) on "As is Where is Basis" and "Whatever There is Basis"**

**LIST OF CONDEMNED FURNITURE ITEMS**

<u>Sl.No.</u>	<u>Particulars of the Item</u>	<u>Quantity</u>
1.	Almirah	113
2.	Bed (Single)	1
3.	Bench	18
4.	Chair	16
5.	Book Case	19
6.	Cane Chair	49
7.	Centre Table	2
8.	Chair (Other)	2
9.	Revolving Chair (DAs)	417
10.	Computer Table (Mini)	17
11.	Computer Table (4 x 2.5)	24
12.	Daftary Table	15
13.	Revolving Chair (Officer)	26
14.	Office Table	69
15.	Tub Chair	72
16.	Trolley	15
17.	Workstation	34
18.	Miscellaneous Items	91
<b>TOTAL:</b>		<b>1,000</b>